The Punjab Law (Extension No.6) Act

Act 5 of 1959

Keyword(s):
Transferred Territories
THE PUNJAB LAWS (EXTENSION NO. 6)
ACT, 1959.

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THE PUNJAB LAWS (EXTENSION NO. 6) ACT, 1959.

(PUNJAB ACT No. 5 of 1959)

[Received the assent of the President of India on the 
22nd January, 1959, and was first published in the 
Punjab Government Gazette (Extraordinary) 
of the 27th January, 1959.]

AN

ACT

to provide for the extension of certain regional laws 
to the territories which, immediately before the 
1st November, 1956, were comprised 
in the State of Patiala and East 
Punjab States Union.

Be it enacted by the Legislature of the State of Punjab in the Ninth 
Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Laws (Extension 
No. 6) Act, 1959. Short title and commencement.

(2) It shall come into force at once.

2. In this Act,— Definitions.

(a) "Schedule" means a Schedule appended to this Act :

(b) "transferred territories" means the territories which, 
immediately before the 1st November, 1956, were 
comprised in the State of Patiala and East Punjab States Union.

3. The Punjab General Clauses Act, 1898, shall apply for the 
interpretation of this Act as it applies for the interpretation of a Punjab 
Act. Interpretation.

4. (1) All the enactments, as the amended from time to time, 
specified in Schedule I and so much of any of the enactments, as 
amended from time to time, specified in Schedule II as extends to the 
territories which, immediately before the 1st November, 1956, were 
Extension of certain laws to transferred territories.

1. For Statement of Objects and Reasons, see Punjab Government Gazette 
(Extraordinary), 1958, page 1487.
comprised in the State of Punjab and relates to matters with respects to which the State Legislature has power to make laws for a State, and all rules, regulations, notifications, orders and by-laws made, and all directions or instructions issued, thereunder, which are in force immediately before the commencement of this Act in the said territories, are hereby extended to, and shall be in force in, the transferred territories.

5. In the enactments, or rules, regulations, notifications, orders and by-laws made, and directions or instructions issued, thereunder, as referred to in section 4, any reference:—

(1) to a law which is not in force in the transferred territories shall in relation to such territories, be construed as a reference to the corresponding law, if any, in force in such territories; and

(2) to the State of Punjab, by whatever form of words, shall be construed as including a reference to the transferred territories.

6. If immediately before the commencement of this Act, there is in force in the transferred territories any law corresponding to any of the enactments or rules, regulations, notifications, orders and by-laws made, and directions or instructions issued, thereunder, extended to those territories by section 4, that law, including the enactments specified in Schedule III, shall on the commencement of this Act, save as otherwise expressly provided in this Act, stand repealed:

Provided that such repeal shall not affect —

(a) the previous operation of any law so repealed or anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired or incurred under any law so repealed; or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any law so repealed; or
(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed, as if this Act had not been passed:

Provided further that anything done or any action taken under any laws so repealed shall be deemed to have been done or taken under the corresponding provisions of the enactment extended by section 4 to the transferred territories, and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the enactments so extended.

7. For purposes of facilitating the application in the transferred territories of any enactments specified in Schedule I or Schedule II or of any rule, regulation, notification, order, by-law, direction or instruction referred to in section 4, any court or other authority may construe the same with such alterations, not affecting the substance, as may be necessary or proper to adapt it to the matter before the court or other authority.

8. Nothing contained in this Act shall affect the power of the State Government or of any officer or authority, exercisable under the enactments specified in Schedules I and II to add to, amend, vary or rescind the rules, regulations, notifications, orders and by-laws made, and directions or instructions issued, as extended by section 4 to the transferred territories.

9. If any difficulty arises in giving effect in the transferred territories to the provisions of any enactment specified in Schedule I or Schedule II, the State Government may, by order notified in the Official Gazette, make such provisions or give such directions as appear to it to be necessary or expedient for the removal of the difficulty.
<table>
<thead>
<tr>
<th>Sr. No</th>
<th>Year</th>
<th>Number of the Act</th>
<th>Short title</th>
<th>Amendments</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>1911</td>
<td>(III of 1911)</td>
<td>The Punjab Municipal Act 1911.</td>
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</table>
SCHEDULE II

Extension of Central Acts

(See section 4)

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<tr>
<th>Year</th>
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<th>Short title</th>
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<td>1897</td>
<td>(IV of 1897)</td>
<td>The Indian Fisheries Act, 1897.</td>
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SCHEDULE III

Repeal

(See section 6)

<table>
<thead>
<tr>
<th>Sr. No.</th>
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<th>Number of the Act</th>
<th>Short title</th>
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</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>1944</td>
<td>(Notification No. Leg/102, dated 11th October, 1944)</td>
<td>L.R., Patiala's notification No. Leg/102, dated 11th October, 1944, declaring section 287, 288 and 289 of the Patiala Penal Code, 1956 Bk., in force in the erstwhile Patiala State as a separate law.</td>
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<tr>
<td>3</td>
<td>2006</td>
<td>(Ordinance No III of 2006 Bk.)</td>
<td>The Patiala and East Punjab States Union Local Bodies Laws (Application and Amendment) Ordinance, 2006 Bk.</td>
<td></td>
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<tr>
<td>4</td>
<td>2006</td>
<td>(Ordinance No. XI of 2006 Bk.)</td>
<td>The Patiala and East Punjab States Union Local Bodies Laws (Application and Amendment) Supplementary Ordinance, 2006 Bk.</td>
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<td>Sr. No.</td>
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